



## The Orissa Re-enacting Act, 1974

Act 13 of 1975

**Keyword(s):**  
**Article 357(2) of Constitution**

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

[ THE ORISSA RE-ENACTING ACT, 1974 ]

[Received the assent of the President on the 26th February 1975, first published in an extraordinary issue of the Orissa Gazette, dated the 1st March 1975]

AN ACT TO RE-ENACT CERTAIN ENACTMENTS

WHEREAS the President of India, by a Proclamation issued on the 3rd March, 1973 under Article 356 of the Constitution, assumed to himself all functions of the State Government and declared that the powers of the State Legislature shall be exercisable by or under the authority of Parliament ;

AND WHEREAS in pursuance of those powers certain laws have been made by the President ;

AND WHEREAS the said Proclamation was revoked by the President on the 6th March, 1974 ;

AND WHEREAS clause (2) of Article 357 of the Constitution provides that the laws so made by the President which the President would not, but for the issue of the Proclamation have been competent to make, shall, to the extent of the incompetency, cease to have effect on the expiration of a period of one year after the Proclamation as ceased to operate, unless the laws which shall so cease to have effect, are sooner re-enacted by an Act of the appropriate Legislature ;

AND WHEREAS it is expedient to re-enact some of the aforesaid laws ;

BE it enacted by the Legislature of the State of Orissa in the Twenty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Orissa Re-enacting Act, 1974. Short title

---

1. For the Statement of Objects and Reasons see *Orissa Gazette* Extraordinary, dated the 10th December, 1974 (No. 1935).

(Secs. 2-3)

Re-enactment  
of President's  
Acts.

2. The President's Acts specified in the Schedule with its Annexure are hereby re-enacted with the modifications specified in section 3.

Modifications  
to the Acts.

3. Notwithstanding anything contained in the Acts specified in the Schedule, the provisions of the said Acts shall be read and construed subject to the modifications that in each of the said Acts:—

(a) the words beginning with "Enacted by the President" and ending with "Republic of India" shall be omitted; and

(b) for the words beginning with "In exercise of the powers" and ending with "the President is pleased to enact as follows" the words "Be it enacted as follows" shall be substituted.

## SCHEDULE

## PRESIDENTS ACTS

( See sections 2 and 3 )

Serial No.	Year	Number of the Act	Short title
(1)	(2)	(3)	(4)
1	1973	6	The Orissa Sales Tax (Amendment) Act, 1973 [excluding clause (a) of section 2 which has been repealed by Orissa Act-18 of 1974].
2	1973	21	The Orissa Estates Abolition (Amendment) Act, 1973
3	1974	1	The Orissa River Pollution Prevention (Amendment) Act, 1974
4	1974	3	The Orissa Estates Abolition (Amendment) Act, 1974
5	1974	4	The Orissa Municipal (Amendment) Act, 1974